### ANF- 4D

# **Application for EO Extension of Authorisation**

# **Application Details**

IEC	Entity Name	Application Number	Applicable Export Foreign Currency	Applicable Foreign Exchange Rate		

#### **Authorisation Details**

Authorisation Type			Authorisation Type of Norm		Product Group	FOB Value endorsed (INR)	CIF Value allowed (INR)			
Initially Allowed	As allowed byRA	As allowed by DGFTHQ	Initial I Period	:0	As allowed byRA	As allowed by DGFTHQ	Value Addition (%)			
Whether it is a PR	C Approved / Notific	cation Case or not?								
PRC File / Notifica	tion number									
PRC case / Notification number										
PRC meeting / Notification number										
PRC meeting / Notification date										

## **Export Details**

Export Product Group	Currency of Imports ?	Freely convertible currency			

### **Export Products**

Export Serial Number	SION Serial No.	Item(s) to b exported / supplied under the Authorisati	Export Item Description		TC (HS) Code		Quantity Required	Quantity Exported	UOM	Total / FOR Value INR)		Total FOB / FOR value (in freely convertible currency)
Is Export i	tem unde	er SCOMET?										
SCOMET	License I	Number										
Grand Total FOB / FOR value of Exports to be made, excluding commission(In INR)		Exports to be n	xports to be made, excluding ommission (In currency of			ports to be	I / FOR value made, ission (In US	Exports to b	` ,			

### **Input Details**

Ex por t Ser ial No.	Inp uts as per	Se ria I No	Inpu t Nam e	Input Item Desc ript ion	ITC (HS) Cod e	Proporti onate Quantit y Allowed	Total Quan tity Requ ired	Total Qua ntity Impo rted	Total Quanti ty Invalid ated	Total Qua ntity to be impo rted	UOM	Typ e of Imp ort	Total CIF Valu e(in INR)	Total CIF valu e impo rted (in INR)	Total CIF valu e Inval idate d (in INR)	Total CIF valu e impo rted (in INR)

## **Deemed Export/Project Abroad Details**

Whether supplies to be made under Deemed Export Category					
Category of Supply					
Name of the Project Authority					
Delivery period of Supply					
Supply Against					
Item(s) declared do not fall under Appendix 4J					
Serial Number from Appendix 4J					
Remarks					

# **Details of Export Obligation fulfillment**

Export obligation as endorsed in the authorisation					bligation	on as endorsed	in the	Balance exports (Unfulfilled EO)				
		Quantity	FOB	Quantity	/	FOB Value		Quantity	/	FOB Value	;	
S n o.	Item Description	(in metric units)	Value (INR)	In Metric units	In %	In INR	In %	In Metric units	In %	In INR	In %	

Extension in EO period applied upto	
Reason for Export Obligation Extension	
Whether ban / restriction is imposed on export of any product	
Ban Time Period	
Over all composition fees to be paid (in INR)	
Do you want to enter composition fees different from system calculated	

## **Declaration**

I / We hereby declare that:

- 1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- 2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
- 3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or is in the caution list of RBI.
- 4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 5. No export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
- 6. That I/We have updated the IEC profiles in ANF 1.
- 7. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974.
- 8. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

Place	Date	
Name	Designation	
Email	Mobile	
Office Address		
Residential Address		